

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 28(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 28.07.2016

NAME OF THE COMPANY: Rajeev Bhel
V/s.

M/s. Realtech Infrastructure Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	R.K. Gupta	Advocate	Petitioner.	}
2.	Sauralipi Deb Roy	Advocate	"	
3.	SHAURYA KUTHIALA	ADVOCATE	RESPONDENTS 1 & 2	
		Order		

In the last Order passed by the erstwhile CLB, the Petitioner had undertaken to file the Rejoinder to the reply of Respondent No. 1, by stating that the Rejoinder was ready and after signing the same, it would be filed within two days i.e. by 26.5.2016. However, a copy of the Rejoinder has been handed over to the Counsel for R1 today only and it has been filed in the Court also.

- Prayer for filing Sur Rejoinder cannot be accepted. At the time of arguments the records can be perused if such a necessity arises.
- The Rejoinder is taken on record. However, the same shall be subject to payment of ₹5000/- cost. Cost to be deposited towards the Library Fund.

List for further consideration on 22.8.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

28th July, 2016
(P.K. SUD)